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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

LOK SABHA

The following Bills were introduced in Lok Sabha on 27th November, 2000:—

BILL No. 171 OF 2000

A Bill to declare the Indian Council of World Affairs to be an institution of national importance and to provide for its incorporation and matters connected therewith.

BE it enacted by Parliament in the Fifty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Council of World Affairs Act, 2000.
- (2) It shall be deemed to have come into force on the 1st day of September, 2000.

Short title and commencement.

2. Whereas the objects of the Indian Council of World Affairs, a society registered under the Societies Registration Act, 1860 are such as to make the institution one of national importance, it is hereby declared that the institution, known as the Indian Council of World Affairs, is an institution of national importance.

Declaration of the Indian Council of World Affairs as institution of national importance.

BILL NO. 172 OF 2000

A Bill further to amend the Constitution of India.

BE it enacted by Parliament in the Fifty-first Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Ninety-first Amendment) Act, 2000. Short title.
2. In article 55 of the Constitution, in the proviso to the *Explanation*, for the figures "2000", the figures "2026" shall be substituted. Amendment of article 55.
3. In article 81 of the Constitution, in the proviso to clause (3),—
 - (i) for the figures "2000", the figures "2026" shall be substituted;
 - (ii) for the words and figures "be construed as a reference to the 1971 census.", the following shall be substituted, namely:—

"be construed,—

 - (i) for the purposes of sub-clause (a) of clause (2) and the proviso to that clause, as a reference to the 1971 census; and
 - (ii) for the purposes of sub-clause (b) of clause (2) as a reference to the 1991 census."

Amendment
of article 82.

4. In article 82 of the Constitution, in the third proviso, —

(i) for the figures "2000", the figures "2026" shall be substituted;

(ii) for the words "readjust the allocation of seats in the House of the People to the States and the division of each State into territorial constituencies under this article", the following shall be substituted, namely:—

"readjust—

(i) the allocation of seats in the House of the People to the States as readjusted on the basis of the 1971 census; and

(ii) the division of each State into territorial constituencies as may be readjusted on the basis of the 1991 census,

under this article."

Amendment
of article
170.

5. In article 170 of the Constitution,—

(a) in clause (2), in the proviso to the *Explanation*, for the figures "2000" and "1971", the figures "2026" and "1991" shall respectively be substituted;

(b) in the third proviso to clause (3),—

(i) for the figures "2000", the figures "2026" shall be substituted;

(ii) for the words "readjust the total number of seats in the Legislative Assembly of each State and the division of such State into territorial constituencies under this clause.", the following shall be substituted, namely:—

"readjust—

(i) the total number of seats in the Legislative Assembly of each State as readjusted on the basis of the 1971 census; and

(ii) the division of such State into territorial constituencies as may be readjusted on the basis of the 1991 census,

under this clause."

Amendment
of article
330.

6. In article 330 of the Constitution, in the proviso to the *Explanation*, for the figures "2000" and "1971", the figures "2026" and "1991" shall respectively be substituted.

Amendment
of article
332.

7. In article 332 of the Constitution,—

(a) in clause (3A), for the figures "2000", the figures "2026" shall be substituted;

(b) in clause (3B), for the figures "2000", the figures "2026" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Provisos to articles 82 and 170 (3) of the Constitution provide that no fresh readjustment of constituencies can be undertaken until the figures of the first census taken after the year 2000 are published. These provisos were inserted by the Constitution (Forty-second Amendment) Act, 1976 as a measure to boost family planning norms. Since the first census to be taken after the year 2000 has already begun, the constitutional embargo on undertaking fresh delimitation will lapse as soon as the figures of this census are published.

2. There have been consistent demands, both for and against undertaking the exercise of fresh delimitation. Keeping in view the progress of family planning programmes in different parts of the country, the Government, as part of the National Population Policy strategy, recently decided to extend the current freeze on undertaking fresh delimitation up to the year 2026 as a motivational measure to enable the State Governments to pursue the agenda for population stabilisation.

3. Government has also decided to undertake readjustment and rationalisation of territorial constituencies in the States, without altering the number of seats allotted to each State in the House of the People and Legislative Assemblies of the States, including the Scheduled Castes and the Scheduled Tribes constituencies, on the basis of the population ascertained at the census for the year 1991, so as to remove the imbalance caused due to uneven growth of population/electorate in different constituencies.

4. It is also proposed to refix the number of seats reserved for the Scheduled Castes and the Scheduled Tribes in the House of the People and the Legislative Assemblies of the States on the basis of the population ascertained at the census for the year 1991.

5. The Bill seeks to achieve the aforesaid objects.

NEW DELHI;

ARUN JAITLEY.

The 8th November, 2000.

G. C. MALHOTRA,
Secretary-General.